SHRI N. G. RANGA: The omission was so glaring.

ADVANI: Please SHRI LAL K. bear with me. Four journalists of this Commission are Shri Abu Abra ham, Shri Prem Bhatia, Shri S. N. Vatasayan and Shri V. K. Narasimhan, two of whom are my colleagues. One of my colleagues, Shri Ramamurti, said that so far as these two are con cerned, he does not understand how exception could be taken to their names. I can say that a^ of them are outstanding journalists country; all of them are respected. Sir, my submission" is That for the last one year, over and over again, the issues about the Press Commission have been discussed. I have had an occasion to discuss this even with the members of the Consultative Commit tee, and I would say that the terms of reference that have been framed by the Government are comprehen sive to cover every aspect. The pat tern of ownership is a very important aspect which ha8 been specially high lighted, because I feel that the pre sent pattern

श्री शिव चन्द्र झा (बिहार) : इस टम्सं आफ िफरेन्स में टीचिंग ग्राफ अर्नेलिज्म के बारे में कुछ है या नहीं हैं ?

MR. CHAIRMAN: He does not yield.

SHRI LAL K. ADVANI: Therefore, after a very careful consideration the Government has formulated all the aspects the Commission is required to go info. As far as the personnel is concerned, I would say that under the Commission of Inquiry Act it has been the tradition, right from the beginning till now that Government owns the responsibility of personnel. I would say that we have gone through it very meticulously and the choice has been made very carefully. Therefore, I would repeat that the impression sought to be given as if out of these.

(Interruptions)

SHRI BHUPESH GUPTA: What about others? I strongly protest against this-----

(Interruptions)

CHAIRMAN: Now, special mentions. Yes, Mr. Chengalraya Naidu. (Interruptions)

SHRI BHUPESH GUPTA: Sir, he has not yielded. He has not respected the opinions expressed here in the House. Sir, all I can say is that in order to register our strong protest against the Government's terms of reference, its behaviour and attitude, we propose to lodge a symbolic protest and to register that protest walk out against this kind of a thing being done.

SHRI S- W. DHABE: In protest I also walk out.

(At this stage some hon. Members left the Chamber).

REFERENCE TO SLUMP IN PRICES OF JAGGERY AND SUGARCANE

SHRI N. P. CHENGALRAYA NAIDU (Andhra Pradesh): Sir, I draw the attention of the House to the fact that the prices of jaggery and sugarcane in the country have fallen so low that farmers are put to a great deal of hardship and untold suffering. The Minister of Agriculture has failed to take any remedial measures and give relief to the cane growers.

Sir, last year the price of jaggery was Rs. 165 per quintal. Now the price has come down to Rs. 65 only per quintal. In U.P. the Government has fixed the price of cane at Rs. 140 per tonne but now cane is being sold at Rs. 30 only per tonne. The farmers instead of cutting and transporting the crop from the fields, for which they have to pay more' than Rs. 30 per tonne, are setting fire to their crops in U.P. and other places. This is the fate of the farmers in the country. The price of jaggery has fallen to an unprecedented low level.

[Shri N. P. Chengalraya Naidu] Even the manure is costlier than jaggery, which takes nearly a year to produce.

Sir, about two years back the Government encouraged the agriculturists to raise more sugarcane crop and produce more sugar. Now, it is the duty of the Government to see that for the faulty policies and planning of the Government the agriculturists do not suffer. The Government has to come forward in a big way and purchase jaggery from agriculturists. Sir, even though the Minister has said that he has asked the National Agricultural Marketing Co-operative Federation to purchase jaggery; they have not done so except in one or two places. In South India they have not done anything so far. Only in U.P. and some other places they have started purchasing jaggery. I would request the Minister t0 take some immediate action in the matter. I would suggest that the sugar factories should be asked to purchase jaggery and convert it into sugar. It is easy to convert jaggery into sugar. Jaggery cannot be stored, as it gets spoiled. But, after it is converted into sugar, it can be stored.

MR. CHAIRMAN: Please be brief. Only mention the points.

SHRI N. P. CHENGALRAYA NAIDU: Sir, those sugar factories which purchase this jaggery and convert it into sugar must be exempted from the payment of excise duty. Otherwise, it will become costlier. The Government must allow these people to sell this sugar freely in the market. If these two things are done; it will help the matters a great deal. Then, Sir, the sugar factories must be permitted to continue crushing of sugarcane for some more time beyond the stipulated period of one or two months and they should he exempted f-om the payment of excise duty on sugar produced beyond this period of one or two months. If this is not done, cane growers will be put to

heavy losses. If the Government is not going to come forward in a big way and help the agriculturists, the economy of the farmers will be in doldrums. The Government is always saying that they are going to help the farmers in a big way. Is this the big way that they are not taking any interest in them? I want that the Government should instruct the National Agricultural Marketing Co-operative Federation and the Food Corporation to purchase jaggery. In addition, the sugar factories must be asked to purchase jaggery and convert it into sugar. Next yea^ there will be a surplus of 40 lakh tonnes. This year itself, the Government must come forward and they must ask our Embassies-there are Trade Secretaries—to And markets for sugar there; otherwise, this Government will be responsible to the agriculturists.

MR. CHAIRMAN: Mr. Makwana.

श्री बुद्ध प्रिय मौर्य (म्रांध्र प्रदेश) : सभापति महोदय, मेरा एक व्यवस्था का प्रश्न है ... (Interruptions) बाद में उनसे कहलवा लीजिए, पहले मेरा व्यवस्था का प्रश्न सुन लीजिए।

MR. CHAIRMAN: There is no point of order. I have allowed. Mr. Makwana to make a special mention.

REFERENCE TO THE OPENING OF COUNTRY LIQUOR SHOP IN KAROL BAGH AREA AND COCKROACHES FOUND IN A LIQUOR BOTTLE

SHRI YOGENDRA MAKWANA (Gujarat); Sir, throughout, T have spoken in this House in English but I want to mention a special matter which pertains to the Health Ministry and the hon. Health Minister is here. So, I will try to speak in Hindi and if there is any mistake, I request all the Members t0 bear with me.